GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4620 ANSWERED ON:08.12.2010 PROBE ASSIGNMENT Chavan Shri Harischandra Deoram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Central Bureau of Investigation is being assigned probes both by the Centre and the States;

(b) if so, the details thereof;

(c) whether the CBI's prior consent to accept the probe assignment is normally sought by the Centre and States;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the CBI is equipped to handle a large number of cases without requisite manpower strength and upgradation of its investigative skills demanded by highly sophisticated economic offences; and

(f) if not, the steps taken by the Government to equip CBI and enable it to handle cases requisite with manpower strength?

Answer

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a)&(b): As per Section (2) of the Delhi Special Police Establishment Act, 1946, DSPE has jurisdiction to investigate offences in the Union Territories only. However, CBI's jurisdiction can be extended by the Central Government by issuing a Notification under Section (5) of DSPE Act, 1946, after the State Government has accorded its consent by issuing a notification under Section (6) of the DSPE Act for investigation of offences conducted within the Territorial jurisdiction of the concerned States.

The CBI can also take up any case on the orders of a High Court or the Supreme Court.

(c)&(d): As per provisions contained in Section (5) of DSPE Act, 1946, the Central Government with the consent of the concerned State Government under Section (6) of DSPE Act can extend the jurisdiction of the Delhi Special Police Establishment (CBI) to that State. However, comments of the CBI are also normally sought before deciding the same.

(e)&(f): Despite some vacancies in CBI, effective investigation of cases has been ensured through optimal use and deployment of existing personnel. Occurrence of vacancies and filling up of the same as per notified Recruitment Rules is ongoing process. It is the endeavour of the Government to fill up the vacancies at the earliest as per procedure prescribed in the relevant RRs.

The Central Government has taken several steps to strengthen the CBI which, inter-alia, include creation of 284 posts in the grades of Public Prosecutor, Inspector, Head Constable and Steno Clerks for Additional Special Courts and 360 posts for newly upgraded branches of CBI, creation of 25 posts of various ranks for Fake Indian Currency Note Cell; revival of 62 posts that were lying vacant in various grades; relaxation of Recruitment Rules allowing 77 vacancies at the level of Deputy Superintendent of Police to be filled up through promotional quota instead of deputation quota. CBI has also been given sanction to engage 60 Law Officers and 75 Technical Officers, on contractual basis, for a period upto 5 years.